[Shri Jyotirmoy Bosu]

all these questions and also a categorical assurance that the Home Minister will immediately suspend the Lt. Governor and take action against those VIPs who have made us of their official influence to get plots.

SHRI SHYAMNANDAN MISHRA (Begusarai): Have the Government considered the observations made by the hon. Judges of the Supreme Court and have they also instituted an inquiry to go into the iregularities, as suggested in the observations of the two judges of the Supreme Court? If they had not done that, do Government propose to institute on inquiry to go into the matter? So far as I see it, the matter does not relate only to the Lt. Governor The Home Secretary, who happens to be the boss of the Lt. Governor is also involved in this. All the wrath shoul not be directed only against the Lt. Governor but against all those bosses in the Secretariat here who seem to be commanding the whole thing.

श्री मधु लिमये (बांका) : अध्यक्ष महोदय इस बारे में मैं केवल इतना ही कहना चाहता हूं कि इस केस मे सरकार के द्वारा जो हलफ़नामे दाखिल किये गये हैं, वे तो पब्लिक डाक्युमेंट्स हैं—वे सब-जुडिस नहीं हैं — कम से कम उन्हें तो उपलब्ध कराया जाये।

(ii) REPORTED ATTACK ON SHRI NATHURAM MIRDHA'S HOUSE AT JODHPUR.

श्री शिवनाथ सिंह (झुंझनू) : अध्यक्ष महोदय मैं सदन का ध्यान एक ऐसी समस्या की तरफ आकर्षित करना चाहता हूं, जिस से सभी माननीय सदस्यों का कनसर्न है। हम ने आज अखबार में देखा है कि संसद् सदस्य श्री नाथू राम मिर्धा के घर पर 6 तारीख की रात को 2 बजे कुछ फ़ाशिस्ट एलिमेंट्स ने आक्रमण किया। मैं निवेदन करना चाहता हूं कि यह कोई स्टेट सबजेक्ट नहीं है। इस मामले का सम्बन्ध केन्द्रीय सरकार और इस सदन से है। इस सदन के माननीय सदस्यों के घर यहां से दो सौ तीन सौ मील की दूरी पर हैं, लेकिन वहां पर हमारे परिवारों और प्रापर्टी की रक्षा की कोई व्यवस्था नहीं है। ढाई तीन सौ गुंडों ने माननीय सदस्य के घर पर आक्रमण किया और उन की अस्सी साल की वृद्ध माता को चोटे पहुंचाई। ये वही फ़ाशिस्ट एलिमेंट हैं जो कही शिव सेना के नाम से कही आनन्द मार्ग के नाम से और कही दूसरे नामों से इस प्रकार की घटनाए करवा रहे हैं।

इस बारे में अखबारो में गलत प्रचार किया गया है। किसी कम्यूनिटी के नाम से इस मामले को तूल देने की कोशिश की गई है। यह किसी कम्यूनिटी या जाति का सवाल नही है। राजस्थान मे जाट और राजपूत बड़े मेल और प्रेम से रहते हैं। इस मामले को जाट और राजपूत का कलर देना गलत है। यह आक्रमण फ़ाशिस्ट एलिमेंट्स ने किया है। इस बारे मे केन्द्रीय सरकार का इनटेलिजेंस फ़ेल रहा है। हमारी एक बार्डर स्टेट है जो पाकिस्तान के साथ लगी हुई है। वहां इस प्रकार के षड्यंत्र हो रहे है।

अध्यक्ष महोदय : माननीय सदस्य बैठ जाय।

DR. H. P. SHARMA (Alwar): This is a question which involves the fundamental rights of the Members of this House. If we have always to keep one eye at the back to see what is happening to our families, it will be very difficult. Sir, this is a very serious matter.

MR. SPEAKER: He has already mentioned it. Further, I am on another subject.

DR. H. P. SHARMA: When does the Government or the House take cognizance of this?

अध्यक्ष महोदय : श्री शिवनाथ सिंह ने इस बारे में कह दिया है। क्या कह काफी नहीं है ?

DR. H. P. SHARMA: Sir, the 80-year old mother of the hon. Member has been belaboured. Fortunately, the last reports show that she is out of danger. His farm house has been burnt and crops destroyed. Sir, as our guardian, you should take notice of this. We seek your protection.

श्री शंकर दयाल सिंह (चतरा) : इसके लिए संसद् की एक कमेटी बनाई जानी चाहिए।

13.16 hrs.

PERSONAL EXPLANATION BY MINISTER

MR. SPEAKER: Shri I. K Gujral wants to make a personal explanation.

श्री अटल बिहारी वाजपेयी (ग्वालियर) मेरा व्यवस्था का प्रश्न है। मैंने जो मामला उठाया है मैंने इस में श्री नरेश कुमार गुजराल का नाम लिया है श्री इन्द्र कुमार गुजराल का नहीं।

MR. SPEAKER: He says he wants to make a personal explanation.

श्री अटल बिहारी वाजपेयी : वह पर्सनल एक्सप्लेनेशन कैसे दे सकते हैं ? मैं ने उन का नाम तक नहीं लिया है। उन पर कोई अभियोग नहीं है।

अध्यक्ष महोदय : आप ने उन के लड़के का नाम लिया है।

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI I. K. GUJRAL): Sir, I am pained that my name by implication....

SHRI ATAL BIHARI VAJPAYEE: What do you mean by implication?

SHRI I. K. GUJRAL: ....has been mentioned here and in some section of the press, in connection with the working of New Friends Co-operative House Building Society Limited, New Delhi.

The facts of the case, I may submit, are as follows. My father, Shri Avtar Narain Gujral, who is a displaced person from Pakistan, joined the New Friends Cooperative House Building Society Limited, some sixteen years ago, in 1958, having membership No. 423 and made first payment of Rs. 2,610 *vide* receipt No. 307 dated 10th October, 1958.

Thereafter, he continued to make payments, as demanded by the Society, *vide* receipt No. 950 dated 26th December, 1959, receipt No. 2393 dated 1st October, 1962 and receipt No. 4487 dated 17th August, 1963.

Other amounts of Rs. 500 and Rs. 1000 were remitted on 11th June, 1959 and 31st January, 1964 respectively, receipt of which seem to have been misplaced, but these payments were confirmed by the Society in their subsequent letter of 4th July, 1968.

Thus, my father, Shri Avtar Narain paid to the Society in the course of ten years, i.e., from 1958 to 1968 a total amount of Rs. 8,510.

The Society further demanded an amount of Rs. 1,250 in 1968 which was remitted to them by cheque on 4th June, 1968 but it returned the cheque to him on 18th June, 1968 on the plea that it was received late and declared him a defaulter.